

[Sh. Janardhana Poojary]

your people whom you have once supported. You were one of their colleagues. These are the people who want to dislodge the Prime Minister. What will happen to the country? 7 or 8 leaders are there. They claim, they demand the Prime Ministership and if they come to power, they will quarrel, they will destroy the economy of the country and the country's progress will be damaged to that extent. It will take years to bring it back on the rails. That would be the position and that is why we are very bold. We are not scared by their going out from this Lok Sabha. We know their tactics. How Mr. Hedge also played the drama, Chief Minister after Chief Minister, how the Chief Minister of Andhra Pradesh also played the drama with all the indictment from the High Court in 7 cases and the first Chief Minister of Karnataka in two cases—not one. The indictment was in 1969 when he was the Minister. This is the position. That is why, I appeal to the Central Government that we have to find out the resources. It will be very difficult; even then, in the interest of the Karnataka people, we have to help them, we have to set right the thing. It is our responsibility now. Even though they are irresponsible. I am appealing to the hon. Finance Minister to come forward with certain measures as soon as possible—they will go to the credit of Karnataka Governor and his Advisors. We have to say that we have taken action against the liquor barrens; that is required today. Ultimately, it will help the people of Karnataka and we can get resources. With these words, Sir, I conclude.

[English]

MR. DEPUTY-SPEAKER: The House will now take up the Private Member's Legislative Business: Bills for introduction.

Shri Shantaram Naik.

15.32 1/2 hrs.

LAND ACQUISITION (AMENDMENT)
BILL*

(Amendment of section 6)

[English]

SHRISHANTARAM NAIK (Panaji): Sir, I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894".

The motion was adopted

SHRI SHANTARAM NAIK: Sir, I introduce the Bill.

15.33 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL*

[English]

SHRISHANTARAM NAIK (Panaji): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951".

The motion was adopted